## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.10.2017</u>

Name of the Company:

Jayeshkumar Arvindbhai Popat

(Jalaram Cotton & Proteins Ltd.)

V/s.

Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. LALITM PATER	ADVOCATE	RESP. NO. 1	
2. Bhurik K. Patel For Kalpesh & Patel	ADVOCATE	HD BEIDONCE	- tours.
3) Mohit Gupa	ADY	Appliant	Mohignete
4) Karan Valeche	ADV		
3) Themmy w 4012	ADV	Resto.	Faran Valute.

## <u>ORDER</u>

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Applicant. Learned Advocate Mr. Lalit Patel present for Respondent No.1. Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Respondent (HDB Finance). Learned Advocate Mr. Dharmvir Gosai present for Respondent (Tata Capital Financial Services Ltd).

Respondent no. 1 has filed further affidavit in opposition of the petition, the copy of the same has been served on Petitioner. petitioner did not wish to file any rejoinder to the same.

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The petitioner has also submitted the status of the winding up proceedings pending before Hon'ble High Court of Gujarat.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Learned Counsel appearing for the Respondent submitted that the matter has been referred to the Larger Bench which is fixed for hearing on 16.10.2017 in view of the matter list the matter after 16.10.2017.

List the matter on 02.11.2017 as requested by the petitioner.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of October, 2017.